

(1982) 02 P&H CK 0009

High Court Of Punjab And Haryana At Chandigarh

Case No: Civil Revision No. 1347 of 1981

Jagiri Lal and another

APPELLANT

Vs

Brij Bhushan Jain

RESPONDENT

Date of Decision: Feb. 2, 1982

Acts Referred:

- East Punjab Urban Rent Restriction Act, 1949 - Section 12

Hon'ble Judges: J.V. Gupta, J

Bench: Single Bench

Advocate: R.S. Ahluwalia, for the Appellant; H.L. Sarin with Mr. M.L. Sarin and Mr. R.L. Sarin, for the Respondent

Final Decision: Dismissed

Judgement

J.V. Gupta, J.

This revision petition is directed against the order of the Rent Controller, Nakodar, dated May 11, 1981, whereby the application for amendment of the petition filed u/s 12 of the East Punjab Urban Rent Restriction Act (hereinafter called the Act), by the tenant-respondent was allowed.

2. The tenant-respondent filed the petition u/s 12 of the Act against the petitioners. The proposed amendment related to the substitution of the words "re roofing" by the words "by repairs in the roof" and the word "falls" by the word "percolates" therein. The learned Rent Controller allowed the amendment vide impugned order on payment of Rs. 30/- as costs. There is no illegality or infirmity in the order under revision as to be interfered with in the exercise of the revisional jurisdiction by this Court.

3. Consequently, this revision petition has no merit and the same is dismissed with costs. The parties, through their counsel, have been directed to appear before the Rent Controller on March 1, 1982.